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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

O.A.NO.3140/2003

Wednesday, this the 7th day of January, 2004

Hon'ble Shri Justice V.S. Aggarwal, Chairman  
Hon'ble Shri S.K. Naik, Member (A)

Shri Gorey Lal  
s/o Shri Kewal Ram  
Ex. Switchman  
Northern Railway, Ferozabad

(By Advocate: Shri B.S. Mainee)

. . . Applicant

Versus

Union of India through

1. The Secretary  
Ministry of Railways, Railway Board  
Rail Bhawan, Rafi Marg  
New Delhi-1

2. The General Manager  
Northern Railway, Baroda House  
New Delhi

3. The Divisional Railway Manager  
Northern Railway, Allahabad

. . . Respondents

O R D E R (ORAL)

Justice V.S. Aggarwal:

The applicant assails the order dismissing him from service. He was dismissed on 11.10.2000. The applicant preferred an appeal on 9.7.2001 which was dismissed on 7.8.2001. He thereafter preferred a revision petition to the Chief Operating Manager. The same is stated to be pending and no decision has been taken.

2. At this stage, when rights of the respondents are not likely to be affected, we deem it unnecessary to issue a show cause notice while disposing of the present application.

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3. It is directed that the Chief Operating Manager, Northern Railway, New Delhi would consider and decide the said revision petition preferably within four months from the date of receipt of a certified copy of the present order and communicate it to the applicant.

4. By way of abundant caution, we make it clear that we are not expressing ourselves on the merits of the <sup>revision</sup> matter, even including the maintainability of the <sup>A</sup> petition.

5. Subject to aforesaid, application is disposed of.

Naik  
( S.K. Naik )

Member (A)

/sunil/

Ag  
( V.S. Aggarwal )  
Chairman